

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 16.10.2008**

The Meeting No. 29/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 16.10.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President (HR), M/s Shahi Export P. Ltd.	Nominee from AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 29/84-ALC3/2008 **MEETING DATE** : 16.10.2008

1			16.10.2008	<b>Deferred</b>
	HQ File :01/84/050/00263/AM09/	RLA File :10/24/040/00057/AM09/	Lic.No/Date:1010030689 25.08.2008	Defer Date: 13.11.2008
	Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 13.11.2008.			

2	<b>Case No.:7/23/84-ALC3/2008</b>	Party Name:BROS INDIA GROUP	Meet No/Date:29/84-ALC3/2008 16.10.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00264/AM09/	RLA File :10/24/040/00051/AM09/	Lic.No/Date:1010030690 25.08.2008	Defer Date: 13.11.2008
	Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 13.11.2008.			

3	<b>Case No.:8/23/84-ALC3/2008</b>	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:29/84-ALC3/2008 16.10.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00265/AM09/	RLA File :10/24/040/00059/AM09/	Lic.No/Date:1010030691 25.08.2008	Defer Date: 13.11.2008
	Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 13.11.2008.			

4	<b>Case No.:9/23/84-ALC3/2008</b>	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:29/84-ALC3/2008 16.10.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00266/AM09/	RLA File :10/24/040/00066/AM09/	Lic.No/Date:1010030692 25.08.2008	Defer Date: 13.11.2008

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 13.11.2008.

5	<b>Case No.:19/23/84-ALC3/2008</b>	Party Name:PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:29/84-ALC3/2008 16.10.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00276/AM09/	RLA File :10/24/040/00068/AM09/	Lic.No/Date:1010030746 27.08.2008	Defer Date: 13.11.2008
	Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 13.11.2008.			

6	<b>Case No.:5/24/84-ALC3/2008</b>	Party Name:GANESH POLYTEX LTD.,	Meet No/Date:29/84-ALC3/2008 16.10.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00287/AM09/	RLA File :06/24/040/00025/AM09/	Lic.No/Date:0610014094 01.09.2008	Defer Date: 13.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in similar case of the firm comments are awaited from Import Licensing Division. In view of this Committee decided to remind them. The case stands deferred for re-listing on 13.11.2008			

7	<b>Case No.:2/29/84-ALC3/2008</b>	Party Name:INDIX	Meet No/Date:29/84-ALC3/2008 16.10.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00335/AM09/	RLA File :03/94/040/00624/AM09/	Lic.No/Date:0310488916 03.10.2008	Defer Date: 13.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 13.11.2008.			

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Case No.:1/29/84-ALC3/2008	Party Name:ASHIMA DYECOT LTD.	Meet No/Date:29/84-ALC3/2008 16.10.2008	Status: Approved	
HQ File :01/84/050/00334/AM09/	RLA File :08/24/040/00142/AM09/	Lic.No/Date:0810075259 07.10.2008		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis as detailed below:-				
S. No	Export Product	Export Qty.	Import Product	Import Qty.
1	Cotton bleached fabrics with lycra	11827.944 Kgs	1. grey cotton fabric with lycra 2. Silicon emulsion 3. Optical whitening	1. Net to net with accountability clause. 2. 118.280 Kgs 3. 59.140s Kgs

agent

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

9	Case No.:3/29/84-ALC3/2008	Party Name:RICHA & CO	Meet No/Date:29/84-ALC3/2008 16.10.2008	Status: <b>Deferred</b>
	HQ File :01/84/050/00336/AM09/	RLA File :05/24/040/00440/AM09/	Lic.No/Date:0510228994 08.10.2008	Defer Date: 13.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 13.11.2008.			

### Manual cases

Case No. 385	M/s Colart Camlin Canvas Pvt. Ltd,. Mumbai
NC 29/09 dt. 16.10.2008	F.NO.1/85/50/440/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310412640 dt. 19.12.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various size – Minimum 245.523 cubic meter”. Further, in the description of import item following words may be added:-“Paulownia wood Bars of various sizes 248.2394 cubic meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 386	M/s Colart Camlin Canvas Pvt. Ltd,. Mumbai
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NC 29/09 dt. 16.10.2008	F.NO.1/84/50/181/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310389454 dt. 14.07.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various size – Minimum 209.255 cubic meter”. Further, in the description of import item following words may be added:-“Paulownia wood Bars of various sizes 211.352 cubic meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 387	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
NC 29/09 dt. 16.10.2008	F.NO.1/85/50/346/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310405384 dt. 26.10.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various size – Minimum 477.922 cubic meter”. Further, in the description of import item following words may be added:-“Paulownia wood Bars of various sizes 482.753 cubic meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 388	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/511/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310419203 dt. 12.02.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat

basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various size – Minimum 1241.044 cubic meter”. Further, in the description of import item following words may be added:-“Paulownia wood Bars of various sizes 1253.50 cubic meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 389	M/s Loyal Textiles Mills Ltd.
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/136/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.3510023604 dt. 28.05.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 13.11.2008.

Case No. 390	M/s Kitex Garments Ltd,. Kochi
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/248/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.1010024252 dt. 25.08.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Siva Sankar, Asstt. Manager (Imports), who appeared for personal hearing. He could not submit the relevant details/information in justification pertaining to the case, in absence of which Committee was not in a position to compute the requirement of inputs asked by the firm. It was therefore, decided to advise the firm to furnish CAD/CAM/Laymarker/Style/Measurement/calculation sheet and sample for finalization of the input output norms. Hence, it was decided to re-open the case on receipt of the above details from firm.

Firm may be informed accordingly.

Case No. 391	M/s Ponn Sanger Exports, Coimbatore
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/238/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.3210037105 dt. 25.01.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 13.11.2008.

Case No. 392	Ref. from Central Leather Research Institute, Chennai
NC 29/09 dt. 16.10.2008	F.NO.1/84/162/308/AM09-DES-V
Proposal for revision of SION for finished leather norms regarding.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/comments called for from CLRI, Chennai are still awaited. It was therefore decided to await the same and defer the case for re-listing on 27.11.2008.

Case No. 393	M/s Hunter Douglas India Pvt. Ltd.
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/202/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization	



No.0310449663 dt. 07.11.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing to explain their case along with technical person as per re-vised application in terms of Qty. of export made. Therefore case stands deferred for re-listing on 20.11.2008.

Case No. 394	M/s Maccaferri Environmental Solution Pvt. Ltd.
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/138/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3110033408 dt. 04.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Mayur Jain, C.A and Sh. Pahim, authorized representatives of the firm, who appeared for personal hearing. They explained the case alongwith sample and process flow chart of Paraweb. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

- (i) The item of import at S.No.1 may be allowed with 3% wastage. Firm have to account for 59208 Kgs of relevant polyester filament yarn in the export product.
- (ii) The items of import at S.No.2 and 3 may be allowed with 5% wastage;
- (iii) The description of export item may be amended to read as “ Paraweb containing relevant polyester filament yarn – 59208 Kgs, White Polymer LLDPE – 89091 Kgs and PE master batch (black) –3542 Kgs”.
- (iv) The description of import item may also be amended accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 395	M/s Shahi Export House, Bangalore
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/61/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/135/2005-06/Hosy. dated 01.10.2008 as detailed below: -

Export Product	Import Item	Qty. allowed.
Men's shirt full sleeve made from 100% cotton yarn dyed fabric, GSM-106+/-10% with interlining (Regular style)	100% cotton yarn dyed fabric, GSM-106+/-10%	3.26 Sq mtrs./Pc
	Cotton woven fusible interlining, width 60"	0.29 mtrs./Pc
Men's shirt full sleeve made from 100% cotton yarn dyed fabric, GSM-106+/-10% with interlining (Big style)	100% cotton yarn dyed fabric, GSM-106+/-10%	4.05 Sq mtrs./Pc
	Cotton woven fusible interlining, width 60"	0.37 mtrs./Pc
Men's shirt full sleeve made from 100% cotton yarn dyed fabric, GSM-106+/-10% with interlining (Tall style)	100% cotton yarn dyed fabric, GSM-106+/-10%	3.80 Sq mtrs./Pc
	Cotton woven fusible interlining, width 60"	0.37 mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 396	M/s International Design Trade, Mumbai
NC 29/09 dt. 16.10.2008	F.NO.1/84/162/355/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.03100431883 dt. 06.06.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that earlier decision of NC as per recommendations of TC, Mumbai was based on specific design and CAD. Hence, it was decided that case cannot be reconsidered as per SION, J-272 as referred by firm. Therefore, rejected the request of the firm.

Firm may be informed accordingly.

Case No. 397	M/s East and Silks (P) Ltd., Kolkata
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/459/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No.021082301 dt. 23.09.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 13.11.2008.

Case No. 398	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
NC 29/09 dt. 16.10.2008	F.NO.1/85/50/168/AM07-DES-V (pt)
Ratification of input output norms in respect of Advance Authorization No.0310387758 dt. 30.06.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various size – Minimum 183.20 cubic meter”. Further, in the description of import item following words may be added:-“Paulownia wood Bars of various sizes 184.99 cubic

meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 399	M/s Colart Camlin Canvas Pvt. Ltd,. Mumbai
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/301/AM07-DES-V(pt)
Ratification of input output norms in respect of Advance Authorization No.0310400831 dt. 21.09.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various size – Minimum 91.564 cubic meter”. Further, in the description of import item following words may be added:-“Paulownia wood Bars of various sizes 93.719 cubic meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 400	M/s Colart Camlin Canvas Pvt. Ltd,. Mumbai
NC 29/09 dt. 16.10.2008	F.NO.1/85/50/520/AM07-DES-V(pt)
Ratification of input output norms in respect of Advance Authorization No.0310394255 dt. 11.08.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various size – Minimum 165.04 cubic meter”. Further, in the description of import item following words may be added:-“Paulownia wood Bars of various sizes 169.73 cubic meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 401	M/s Chandramukhi Impex Pvt. Ltd.
NC 29/09 dt. 16.10.2008	F.NO.1/84/162/352/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0210112346 dt. 13.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 13.11.2008.

Case No. 402	M/s Chandramukhi Impex Pvt. Ltd.
NC 29/09 dt. 16.10.2008	F.NO.1/84/162/1073/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0210112346 dt. 13.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 13.11.2008.

Case No. 403	M/s Orient Fashions Exports (India) Pvt. Ltd., Faridabad
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/772/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No.021082301 dt. 23.09.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 13.11.2008.

Case No. 404	M/s Loyal Textiles Mills Ltd.
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/594/AM05-DES-V
Ratification of input output norms in respect of Advance Authorization No.03510011279 dt. 30.12.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 13.11.2008.

Case No. 405	M/s IDT Clothing Pvt. Ltd., Mumbai
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/57/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310465784 dt. 19.03.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Vinay Khetan, an authorized representative of the firm, who appeared for personal hearing. He explained the case stating that in this case undyed fabrics is dyed first and then stitched to garments. In this case process of dyeing of fabric is involved. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to clarify that prepared for dyeing (PFD) fabric is also covered under SION, J-175, as such in this case also relevant fabric may be allowed @ 2.45 Sq mtrs./Pc with 10% GSM variation (in terms of General Note for Textiles at S.No. 15).

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 406	M/s IDT Clothing Pvt. Ltd., Mumbai
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/69/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310463018 dt. 28.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Vinay

Khetan, an authorized representative of the firm, who appeared for personal hearing. He explained the case stating that in this case undyed fabrics is dyed first and then stitched to garments. In this case process of dyeing of fabric is involved. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to clarify that prepared for dyeing (PFD) fabric is also covered under SION, J-175, as such in this case also relevant fabric may be allowed @ 2.45 Sq mtrs./Pc with 10% GSM variation (in terms of General Note for Textiles at S.No. 15).

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

### **Outside agenda cases**

Case No. 1	M/s Kitex Garments Ltd,. Kochi
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/217/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.1010024042 dt. 01.08.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered this case as outside agenda and heard Sh. Siva Sankar, Asstt. Manager (Imports), who appeared for personal hearing. Since, he could not submit the relevant details/information viz. CAD, CAM, Measurement, calculation sheet and sample in justification pertaining to this case, Committee was not in a position to compute the requirement of import item no. 2, which was earlier not allowed. However, as regards import item no. 3 i.e Poppers, Committee decided to enhance it to 10 Nos per piece in partial modification of earlier decision. Firm may be informed accordingly

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 2	M/s Kitex Garments Ltd,. Kochi
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/32/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.1010026265 dt. 17.04.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered this case as outside agenda and heard Sh. Siva Sankar, Asstt. Manager



(Imports), who appeared for personal hearing. Since, he could not submit the relevant details/information viz. CAD, CAM, Measurement, calculation sheet and sample in justification pertaining to this case, Committee was not in a position to compute the requirement of import item no. 1, for which enhancement was sought. Hence, Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 3	M/s Kitex Garments Ltd., Kochi
NC 29/09 dt. 16.10.2008	F.NO.1/84/50/46/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.1010028968 dt. 29.02.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered this case as outside agenda and heard Sh. Siva Sankar, Asstt. Manager (Imports), who appeared for personal hearing. Since, he could not submit the relevant details/information viz. CAD, CAM, Measurement, calculation sheet and sample in justification pertaining to this case, Committee was not in a position to compute the requirement of import item no. 1, for which enhancement was sought. Hence, Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

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